

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 101**  
**(IB)-390(PB)/2023**

**IN THE MATTER OF:**

ASK Property Investment Advisors Private Limited  
Vs  
Nobility Estates Private Limited

... Applicant/Petitioner  
... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).**

**Order delivered on 30.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Wamika Trehan, Mr. Varun Chopra, Advs. in IA-1997/2024  
For Respondent :

**ORDER**

**New IA-1997/2024**

The revised list of creditors filed by the IRP is taken on record subject to just exception. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-1997/2024 stands **disposed of**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**